

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No.249/TT/2019**

**Subject** : Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 63 MVAR line reactor on 400 kV Kolaghar-Rengali Line at Rengali Sub-station in Eastern Region.

**Date of Hearing** : 18.11.2019

**Coram** : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

**Petitioner** : Power Grid Corporation Ltd. (PGCIL)

**Respondents** : Bihar State Power (Holding) Company Limited & 16 others.

**Parties present** : Shri S.S. Raju, PGCIL  
Shri Amit K. Jain, PGCIL  
Shri Amit Yadav, PGCIL  
Shri R.B. Sharma, Advocate, BSPHCL  
Shri Mohit Mudgal, Advocate, BSPHCL  
Ms. Neha Maniktala, Advocate, BSPHCL  
Shri J.B. Nidhi, BSPHCL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2014-19 tariff period and determination of tariff for 2019-24 tariff period for 63 MVAR line reactor on 400 kV Kolaghar-Rengali line at Rengali Sub-station in Eastern Region. The final tariff for 2014-19 was allowed vide order dated 4.12.2015 in Petition No.222/TT/2014. He submitted that there is no impact of Interest on Loan and maintenance of spares for working capital in terms of Appellate Tribunal for Electricity judgments dated 22.1.2007 in Appeal No. 81 of 2005 and dated 13.6.2007 in Appeal No. 139 of 2006. He further submitted that no additional capital expenditure was incurred during the 2001-04, 2004-09 and 2009-14 period. He submitted that the information sought in RoP dated 12.9.2019 was filed vide affidavit dated 3.10.2019 and prayed that the tariff as prayed for may be granted.

2. Learned counsel for BSP(H)CL filed the reply in the matter and requested to consider the same.



3. The Commission directed the petitioner to submit the rejoinder to reply filed by BSP(H)CL by 9.12.2019 with a copy to the respondents.
4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy.Chief (Legal)

